

Order of 3.5.2001

Copy of order may be given to both the counsele

16/5/2001

P  
C.O. (J)

M.A. 592/2001 for appropriate orders on memo.

10  
23/6/2001

Bench.

Order of 28.7.2001

Copy of order may be given to both the counsele.

P  
3/8/2001S.O. (J)  
Prayer  
3-8-01Order of 29.6.01

Copy of M.A. Served to-day in court, for which learned A.S.C. prays two weeks time to file counter to me. Prayer 23 allowed. Postponed to 20/7/2001 for consideration of M.A. 592/2001.

S. J. VICE-CHAIRMAN  
Member (J)Order dated 24.07.01

At the request of learned A.S.C. adjourned to 25.07.01 for consideration of M.A. 592/01.

S. J. VICE-CHAIRMAN  
Member (J)Order dated 25.7.2001

Heard Shri B.K.Biswal, learned counsel for the petitioner and Shri B.Das, learned A.S.C. on M.A.592/2001. The prayer in this M.A. is for direction to respondents to reinstate the applicant by revoking the suspension order. It is submitted by Shri Das that in the meantime the departmental authorities have issued the order of reinstatement of the applicant. In view of this M.A.592/2001 is held to have become infructuous and is disposed of accordingly.

Copies of order to both sides.

S. J. VICE-CHAIRMAN  
Member (JUDICIAL)